

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

Original Application No.180/00267/2017

Monday this the 5th day of March, 2018

CORAM:

Hon'ble Mr.U.Sarathchandran, Judicial Member
Hon'ble Mr.E.K.Bharat Bhushan, Administrative Member

Preetha Anil Kumar
Guest Lecturer
Regional Vocational Training Institute for Women
Kazhakoottam
Trivandrum – 695 582
R/o.Prabhat Bhawan
Town Ward, Kazhakuttom
Trivandrum – 695 582

(By Advocate – Mr.K.P.S Suresh)

V e r s u s

1. Union of India represented by
The Secretary, Government of India
Ministry of Skill Development & Entrepreneurship
Shavaji Stadium Annexe Building
New Delhi – 110 001
2. The Director General of Trg.
Ministry of Skill Development & Entrepreneurship
Shivaji Stadium Annexe Building
New Delhi – 110 001
3. The Director of Trg. (WT)
Ministry of Skill Development & Entrep. (DGT)
Shram Shakti Bhawan
New Delhi – 110 001
4. The Principal
Regional Vocational Training Institute for Women
Kazhakoottam
Trivandrum – 695 582

. . . **Respondents**

(By Advocate – Mr.K.C.Muraleedharan,ACGSC)

This Original Application having been heard on 5.3.2018, the Tribunal on the same day delivered the following:

O R D E R (ORAL)

Per: **HON'BLE MR.U.SARATHCHANDRAN, JUDICIAL MEMBER**

Shri.K.P.S.Suresh, learned counsel for the applicant submitted that applicant may be permitted to withdraw the Original Application. Learned counsel appearing for the Central Government present. Applicant is allowed to withdraw the Original Application. The Original Application is disposed of as above. No costs.

**(E.K.BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER**

**(U.SARATHCHANDRAN)
JUDICIAL MEMBER**

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List of Annexures

Annexure A-1 - True copy of certificate dated 4.11.2016

Annexure A-2 - True copy of the interview call letter of the applicant dated 30.11.2010

Annexure A-3 - True copy of the representation dated 30.11.16 submitted by the applicant

Annexure A-4 - True copy of the representation dated 16.11.2011 submitted by the applicant

Annexure A-5 - True copy of the letter No.DGT-A-12033/1/2017-WT dated 9.1.2017

Annexure A-6 - True copy of the decision No.39020/01/2013-Estt(B) Part dated 29.12.2015.